

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 971 of 2004

Indore, this the 13th day of January, 2005

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Ashok Joshi, S/o. Baburao Joshi. ... Applicant  
(By Advocate - None)

V e r s u s

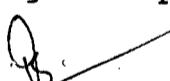
General Manager, Bank Note  
Press, Dewas,

and 3 others. ... Respondents

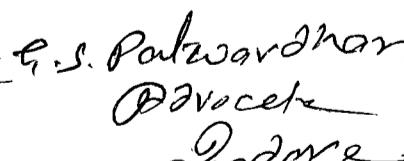
O R D E R (Oral)

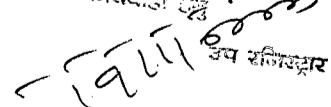
By M.P. Singh, Vice Chairman -

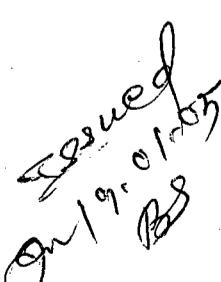
In this case the Registry has pointed out certain defects which has not yet been removed by the learned counsel for the applicant. Today the learned counsel for the applicant is not present. On 11.1.2005 the learned counsel for the applicant stated that he will remove the defects during the course of the day. It appears that the applicant is not interested in prosecuting this case and accordingly this Original Application is dismissed in default.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman

"SA"   
प्रबंधक संघ और  
प्रतिनिधि समिति (प्रिसी) द्वारा  
(1) संधिया, उद्देश्य विवरण वाले दस्तावेज़, जबलपुर  
(2) आवेदन की विवरण वाले दस्तावेज़, जबलपुर  
(3) प्रत्यार्थी की विवरण वाले दस्तावेज़, जबलपुर  
(4) बंधकाल, टेपिंग, आवश्यक दस्तावेज़  
सूचना एवं आवश्यक विवरण द्वारा दिया गया है

  
उप सचिवालय

  
Signed  
On 19/01/05  
P.S. Patwardhan